(TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE EATRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(4)/LA-2013/6msz law/88-97

Dated II/the September, 2013

NO. F.14(4)/LA-2013/
NO. F.14(4)/LA-2013/
NO. F.14(4)/LA-2013/ -. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 05th September, 2013 and is hereby published for general information:-

"THE DELHI APPROPRIATION (NO.3) ACT, 2013 (DELHI ACT 06 OF 2013)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 27th August, 2013)

[5thSeptember, 2013]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of National Capital Territory of Delhi for the services in respect of the Financial Year 2013-14

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-fourth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 3) Act, 2013.

issue of

Rs. 531,42,00,000/-

from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2013-2014

Appropriation.

- 2. From and out of the Consolidated Fund of National Capital Territory of Delhi, there may be paid applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees five hundred thirty one crore fourty two lac only towards defraying the several charges which will come in the course of payment during the financial year 2013-2014 in respect of the services specified in column(2) of the Schedule.
- 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE

(See sections 2 and 3)

(Rs. in thousands)

			Su	ms Not Exceeding	Exceeding	
DEMAND NO	SERVICES AND PURPOSES		Voted by the Legislative Assembly	Charged on the Consolidated Fund 4	Total 5	
1						
3	Administration of Justice	Capital	30000		30000	
4	Finance	Revenue	100		100	
8	Social Welfare	Revenue	4486400		4486400	
9	Industries	Revenue	797500		797500	
11	Urban Development and	Revenue	200		200	
	Public Works					
	Total		5314200		5314200	

-sd-(DR. SAURABH KULSHRESHTHA) Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग) आठवॉ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं0 फा0 14(4)/एलए-2013/(oms2)au/88-97

दिनांक *11* / सितंबर, 2013

अधिसूचना

"दिल्ली विनियोग (संख्या 03) अधिनियम, 2013 (2013 का दिल्ली अधिनियम 06)

(27 अगस्त, 2013 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[05सितंबर, 2013]

वर्ष 2013-14 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से कुछ और राशि का भुगतान एवं विनियोजन प्राधिकृत करने के लिए अधिनियम।

भारत गणराज्य के चौसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिख्ति रूप में यह अधिनियमित हो :—

संक्षिप्त शीर्षक

 इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 3) अधिनियम 2013 है।

531,42,00,000 / — रुपयों का वर्ष 2013—2014 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त । 2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए पांच सौ इक्तीस करोड बयालिस लाख रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यो के सम्बन्ध में वर्ष 2013–2014 की अविध के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन ।

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अविध के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

अनुसूची (धाराएं 2 व 3 देखे)

(रुपये हजारों में)

मांग संख्या			राशी इससे अधिक नहीं		
	सेवायें एवं उददेश्य 2			संचित निधी पर भारित	जोड 5
1				4	
3	न्याय प्रशासन	पूंजी	30000		30000
4	वित्त	राजस्व	100	2345	100
8	समाज कल्याण	राजस्व	4486400		4486400
9	उद्योग	राजस्व	797500	**	797500
11	शहरी विकास एवं लोक निर्माण	राजस्व	200		200
	जोड		5314200	2.**	5314200

-sd-(डा. सौरम कुलश्रेष्ठ) अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)